

(2018) 03 CHH CK 0322
In the Chhattisgarh High Court
Case No : Writ Petition (C) No. 866 of 2018

PUNJAB NATIONAL BANK

APPELLANT

Vs

STATE OF CHHATTISGARH

RESPONDENT

Date of Decision : 28-03-2018

Acts Referred:

Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 — Section 14, 14(1)

Citation : (2018) 03 CHH CK 0322

Hon'ble Judges : SANJAY K. AGRAWAL

Bench : Single Bench

Advocate : Harshwardhan, S. P. Kale

Final Decision : Disposed Of

Judgement

1. Learned counsel appearing for the petitioner Bank would submit that the application filed by the petitioner under Section 14 of the SARFAESI Act, 2002 is pending consideration before the District Magistrate since 21.07.2015 and has not been decided till date.
2. Learned State counsel would submit that the application will be considered and decided expeditiously.
3. I have heard learned counsel for the parties.
4. Keeping in view the second proviso to sub-section (1) of Section 14 of the SARFAESI Act, it will be expedient to direct the District Magistrate to consider and decide the petitioner's application expeditiously preferably within a period of 30 days from today.
5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).